

Central Administrative Tribunal  
Principal Bench

O.A. No. 210 of 2002

New Delhi, dated this the 25th September, 2002.

HON'BLE MR.JUSTICE V.S.AGGARWAL, CHAIRMAN  
HON'BLE MR. B.N. SOM, VICE CHAIRMAN (A)

1. Smt.Sudha Sharma,  
W/O Shri R.C.Sharma;  
R/O B-IV/30, Dayanand Colony  
Lajpat Nagar, New Delhi.
2. Smt.Benna Gopi,  
W/O Shri K.V.Gopi,  
R/O K-383, Mahipalpur Extension,  
Rangpuri Road, New Delhi-37. ....Applicants  
(By Advocate: Shri A.K.Trivedi)

Versus

1. Union of India,  
through its Secretary,  
Ministry of Finance,  
North Block, New Delhi.
2. The Commissioner,  
Central Excise Commissioner,  
Delhi-1, C.R.Building,  
I.P.Estate, New Delhi.
3. The Additional Commissioner (P&V)  
Office of the Commissioner of Central  
Excise, Delhi-1, CR Building,  
I.P.Estate New Delhi.
4. Shri Arun Kumar, UDC
5. Shri Rajendra Prasad, UDC
6. Shri Mohan Dutt Sharma, UDC
7. Shri Taswinder Kumar, UDC
8. Shri Kailash <sup>Chadda</sup>, UDC
9. Shri Dinesh Kumar, UDC
10. Shri Jaswant Singh, UDC
11. Ms.Reena Chadda, UDC
12. Shri Rajeev Chitkara, UDC
13. Shri Om Prakash Yadav, UDC
14. Ms.Madhumita Chakravorthy, UDC
15. Ms.Sumal Lata, UDC
16. Shri G.Anand, UDC
17. Ms.Simmi Shah, UDC
18. Shri Babu Keshav Yadav, UDC
19. Ms.Kamlesh Rani, UDC
20. Shri Vinod Kumar, UDC
21. Shri Girish Kumar, UDC
22. Shri Suraj Bhan, UDC
23. Ms.Dayawati, UDC

(The service of Respondents No.4 to 23  
through Respondent No.3 i.e.Addl.Commissioner  
(P&V)O/o Central Excise Commissionerate,  
Delhi-1, CR Bldg, IP Estate,  
New Delhi. .... Respondents  
(By Advocate: Shri R.R.Bharti)

(4)

ORDER(ORAL)

Justice V.S. Aggarwal, Chairman

By virtue of present application, Smt. Sudha Sharma and others seek quashing of impugned order whereby their seniority has been disturbed.

2. During the course of submissions, it was not disputed that before finalising the seniority list, no notice was issued to the applicants which indeed would be mandatory and if the said procedure is not followed, it will be violative of principles of natural justice.
3. On this short ground, we allow the present OA and quash the impugned order. However, it would be open to the respondents to draw a new seniority list in accordance with law.

~~Subh  
( B.N. Sem )  
Vice Chairman (A)  
/ug/~~

~~Ag  
( V.S. Aggarwal )  
Chairman~~